

Open Court.

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 17th Day of August, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi V.C.

Hon'ble Mr. S. Dayal, A.M.

Contempt Application No. 03 of 1996.

in

Original Application No. 677 of 1992.

Chhedi Prasad Pandey  
son of Sri Paras Nath Pandey,  
Resident of village Bhabhnauli Barhaganj,  
Distt.Gorakhpur,  
Posted at relevant time as Carriage Fitter, Grade-I,  
Coaching Department Office,  
North Eastern Railway,  
Varanasi.

... Applicant.

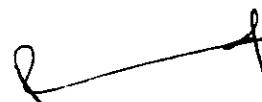
Counsel for the applicant: Sri K.C. Sinha, Adv.  
Sri Tarun Bhattacharya, Adv.

Versus

1. Sri Vipin Nanda, Divisional Railway Manager,  
North Eastern Railway, Varanasi.
2. Sri L.K. Sinha, General Manager, North Eastern  
Railway, Gorakhpur.
3. Sri Ramdeo, Chief Personnel Officer, North  
Eastern Railway, Gorakhpur.
4. Sri L.B.Rai, Senior Divisional Railway Manager,  
(P.) North Eastern Railway, Varanasi.

... Respondents.

Counsel for the respondents: Sri V.K. Goei, Adv.



Order (Open Court)

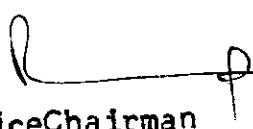
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri Ashish Srivastava holding brief of Sri K.C. Sinha for the applicant.

2. Admittedly in pursuance of the order dated 3.8.95 passed in O.A. No. 677 of 1992 representation of the applicant has been decided by a reasoned order against which the applicant has already filed O.A. No. 1218 of 1998 which is pending. In the circumstances we do not find any justification to continue this contempt petition as all the questions between the parties <sup>may be</sup> ~~have been~~ decided in the pending O.A.

3. The application is accordingly dismissed. Notices issued to the Opposite parties are discharged.

  
Member (A.)

  
ViceChairman

Nafees.